

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI
PRINCIPAL BENCH, COURT NO. IV**

Appeal No. ST/436/2011 [SM]

[Arising out of Orders in Appeal No. 30(ST)/RPR-II/2010 dated 14.12.2010,
passed by the Commissioner (Appeals), Central Excise & ST, Raipur.]

For approval and signature:

Hon'ble Mr. V. Padmanabhan, Member (Technical)

M/s. Kulkarni and Sahu Associates

....Appellant

vs.

CCE & ST, Raipur

....Respondent

Appearance:

None for the Appellants

Shri R.K. Mishra, AR for the Respondent

CORAM:

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Date of Hearing: 05.01.2017

FINAL ORDER NO. 50303 / 2017 [SM]

Per V. Padmanabhan

The present appeal has been filed against the Order-in-Appeal dated 14.12.2010.

2. I find that the appeal has been coming up repeatedly for hearing but none has appeared on behalf of the appellant.

3. Shri R.K. Mishra, Id. Departmental Representative appeared for the respondent- Revenue. Neither anybody appeared on behalf of the appellant nor any adjournment application is filed. It shows that appellant is not serious to pursue the appeal.

4. It may be mentioned that as per maxim, VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

5. The appeal is dismissed for non-prosecution.

[Dictated and pronounced in the open Court]

(V. Padmanabhan)
Member (Technical)

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